

**(OPEN COURT)**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the **21<sup>st</sup>** day of **November, 2019.**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Original Application Number. 330/00447/2017.

Smt. Manju Srivastava, A/a 35 years, w/o Late Sanjay Kumar Srivastava, r/o Jangal Tulsi Ram Bichia, Shanti Nagar, Gorakhpur.  
.....Applicant.

**VE R S U S**

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. The Financial Advisor & Chief Accounts Officer, North Eastern Railway, Gorakhpur.
3. The Dy. Store Controller, Store Depot, Mechanical Workshop, Gorakhpur.
4. Kiran Srivastava, D/o late Gabbo Lal Srivastava, w/o Naveen Kumar Srivastava, r/o Madya Tola, Khalilabad, Sant Kabir Nagar.  
.....Respondents

Advocate for the applicant : Shri Rajesh Kumar Srivastava  
Advocate for the Respondents: Shri L.M. Singh

**O R D E R**

By way of the instant original application, a direction has been sought to the respondents to release arrear of family pension and family pension in favour of the applicant on account of death of her mother Late Dayavanti Devi, wife of Late Gabbo Lal Srivastava.

2. Learned counsel for the applicant submits that after death of her mother, who was getting family pension, she being a widow daughter, is entitled for family pension. Learned counsel for the applicant further states that despite representations, the respondents have not taken any action to release family pension to the applicant.

3. On the other hand, learned counsel for the respondents states that the despite repeated request the applicant has failed to produce any document to prove that she is daughter of late Gabbo Lal Srivastava

and after death of her husband, she was dependent of late Dayawanti Devi.

4. Learned counsel for the applicant made a statement at the Bar that the applicant will file relevant documents in support of her claim and she will be satisfied if a direction is given to the competent authority amongst the respondents to consider and decide her claim by a reasoned and speaking order.

5. Learned counsel for the respondents has no objection to this limited prayer.

6. In view of the limited prayer of the learned counsel for the applicant, the applicant is directed to file representation alongwith necessary documents in support of her claim before the competent authority amongst the respondents within a period of two weeks from the date of receipt of certified copy of this order. If such a representation alongwith necessary documents is filed by the applicant within specified time, competent authority amongst the respondents shall take a view by passing a reasoned and speaking order within a period of two months from the date of receipt of such representation. The order so passed shall be communicated to the applicant

7. The OA is disposed of as above. No costs

8. It is made clear that nothing has been expressed on merits of the case.

**(RAKESH SAGAR JAIN)  
MEMBER- J.**

Anand...